

**Central Administrative Tribunal
Madras Bench**

OA 310/01017/2018

Dated Friday the 15th day of February Two Thousand Nineteen

P R E S E N T

Hon'ble Shri. T. Jacob, Member (A)

K. Damodaran
Plot No. 45, 14th Street
J.B. Estate, Avadi
Chennai 600 054. Party-in-person

Vs.

Union of India rep. by
The Additional Director
Central Government Health Scheme
E2C, Rajaji Bhavan, Chennai 600 090. .. Respondent

By Advocate **Mr. M. Kishore Kumar**

ORAL ORDER

Pronounced by Hon'ble Mr. T. Jacob, Member(A)

Heard. The applicant has filed this OA seeking reimbursement of medical claim for an amount of Rs. 1,38,813/- for the treatment undergone by him.

2. It is submitted that the applicant had made a representation in this regard on 27.12.2017 followed by reminder on 05.02.2018 which are still pending for consideration. The applicant would submit that he will be satisfied if the respondents are directed to consider the representation and reminder and pass a reasoned and speaking order within a time limit stipulated by the Tribunal.

3. Learned counsel for the respondents produces reply statement which is taken on record. He would submit that since the applicant had taken treatment in an unapproved hospital the applicant's claim for medical reimbursement would be considered as per the approved CGHS rates. He would further submit that if a direction is given to consider the representation of the applicant, the respondents would comply with the same.

4. In view of the limited prayer of the applicant, without going into the substantive merits of the case, the respondents are directed to consider the representation dated 27.12.2017 (Annexure A6) and reminder dt. 05.02.2018

(Annexure A7) and pass a reasoned and speaking order in accordance with law and extant instructions on the subject within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of accordingly.

(T. Jacob)
Member(A)
15.02.2019

AS